



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Mar/202122/17

DATED: 23/03/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Mar/202122/17 dated 23/03/2022 of Norms Committee - IV for the year 2021-22 was held on 23/03/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000504AM19
RA File Number	039504000273 AM17
Licence No and Date	0310806203/13/07/2016

Norms Committee Decision:

1. The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Glufosinate Ammonium 280 SL	1 Liter	Triethyl Phosphite	0.26012 Kg
		Tetrahydrofuran	0.0336 Kg
		Acrolein	0.110 Kg
		1,3,5-Trimethyl Benzene	0.0098 Kg
		Methyl Chloride	0.1358 Kg
		Methanol	0.2655 Kg
		Sodium Cyanide	0.0905 Kg
		Magnesium Turnings	0.060 Kg
		1-Methoxy-2-Propanol	0.097 Kg
		Propylene Glycol	0.1095 Kg
		Ammonyx MO-LP	0.041 Kg
		Ammonium Chloride 99%	0.0294 Kg
		Ammonium Sulphate	0.02304 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	2 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000934AM19
RA File Number	102404000035 AM18
Licence No and Date	1010059813/26/09/2017

Norms Committee Decision:

The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.	3 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001135AM19
RA File Number	039404000516 AM18
Licence No and Date	0310816281/10/10/2017

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Pigment Yellow UV Paper Concentrate (Pigment Content 27 +/- 1 %, Resin Content 64+/- 1 %)	1 Kg	Pigment Yellow 174 (Or its Raw material of Pigment Yellow 174)	-
		1a) 3,3 DICHLOROBENZIDINE	0.0634
		1b) ACETOACETMETAXYLIDIDE	0.09577
		1c) ACETOACETORTHOTOLUIDIDE	0.01545

		1d) SODIUM NITRITE	0.03840
		1e) SULFAMIC ACID	0.02540
		1f) CAUSTIC SODA LYE- 48 %	0.19320
		1g) ACETIC ACID	0.05800
		1h) GUM ROSIN	0.1065
		Polyester acrylate (Di Trimethylol Propane Based) (Or its Raw material of Polyester Acrylate {Di Trimethylol Propane Based})	-
		2a) Acrylic Acid	0.1767
		2b) Dimer Acid	0.0316
		2c) Phthalic Anhydride	0.0286
		2d) Di Tri Methylol Propane	0.1823
		Epoxy acrylate (Or its Raw Material of Epoxy acrylate)	-
		3a) Acrylic Acid	0.0598
		3b) Epoxy Resins	0.1573
		3c) Mono Ethyl Hydro Quinone	0.0016
		3d) Benzyl Dimethyl Amine	0.00108
		3e) Glyceryl Propoxy Triacrylate	0.0518
		TRIMETHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPEOTA)	0.07900

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	4 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000940AM19
RA File Number	102404000038 AM18
Licence No and Date	1010059831/13/11/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	5 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000941AM19
RA File Number	102404000039 AM18
Licence No and Date	1010059832/13/11/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	6 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000949AM19
RA File Number	102404000046 AM18

Licence No and Date	1010059848/08/12/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	7 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000955AM19
RA File Number	102404000061 AM18
Licence No and Date	1010059884/07/02/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	8 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000957AM19
RA File Number	102404000067 AM18
Licence No and Date	1010059891/20/02/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	9 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn

Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000956AM19
RA File Number	102404000066 AM18
Licence No and Date	1010059890/20/02/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	10 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000961AM19
RA File Number	102404000068 AM18
Licence No and Date	1010059901/07/03/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off..	

Case No.	11 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000962AM19
RA File Number	102404000069 AM18
Licence No and Date	1010059902/07/03/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter	

with RA concerned. Hence, the case is disposed off.

Case No.	12 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000977AM19
RA File Number	102404000009 AM19
Licence No and Date	1010059954/29/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	13 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000979AM19
RA File Number	102404000010 AM19
Licence No and Date	1010059957/30/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	14 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000989AM19
RA File Number	102404000018 AM19
Licence No and Date	1010059981/02/07/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter

with RA concerned. Hence, the case is disposed off.

Case No.	15 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001000AM19
RA File Number	102404000023 AM19
Licence No and Date	1010059989/10/07/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter

with RA concerned. Hence, the case is disposed off.

Case No.	16 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001004AM19
RA File Number	102404000024 AM19
Licence No and Date	1010059992/16/07/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter

with RA concerned. Hence, the case is disposed off.

Case No.	17 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022

and Date	
HQ File Number	018305001017AM19
RA File Number	102404000034 AM19
Licence No and Date	1010060016/20/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	18 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001018AM19
RA File Number	102404000035 AM19
Licence No and Date	1010060017/20/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	19 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001066AM19
RA File Number	102404000047 AM19
Licence No and Date	1010060047/17/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	20 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001076AM19
RA File Number	102404000052 AM19
Licence No and Date	1010060056/09/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	21 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	MULLA ABDUL HUSSIAN SONS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM REVIW00151577AM22
RA File Number	072404000169 AM19
Licence No and Date	0710114125/14/11/2018
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it deeded to call for the resent status of the case from R.A. As the AA is issued, committee felt that this case might have been disposed off previously. In this regards. RA is requested to intimate whether the case was earlier disposed off or not. If not. RA may furnish the hard case copy for further consideration. Firm is also requested to furnish the technical data for examination as per Annexure to Appendix 4E. DL issued by post on 26.10.2020.	

Case No.	22 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001083AM19
RA File Number	102404000065 AM19
Licence No and Date	1010060061/22/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-	

2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter

with RA concerned. Hence, the case is disposed off.

Case No.	23 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001086AM19
RA File Number	102404000068 AM19
Licence No and Date	1010060067/27/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	24 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001107AM19
RA File Number	102404000067 AM19
Licence No and Date	1010060085/12/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	25 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001122AM19

RA File Number	522404000074 AM19		
Licence No and Date	5210042896/31/12/2018		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
INKS/PIGMENT PREPARATION OF VARIOUS COLOUR (<i>Solid Resin Content 30%+-2% and Pigment content14%+-2%</i>)	100000 Kg	VINNOL-H15/45M (Vinyl Chloride & Vinyl Acetate Co-polymer Resin)	0.114 kg
		VINNOL-H15/45M (Vinyl Chloride & Vinyl Acetate Co-polymer Resin)	0.00825 kg
WHITE INK/PIGMENT PREPARATION (<i>Solid Resin Content 10%+-2% and Pigment content 60%+-2%</i>)	100000 Kg	Titanium Dioxide (TiO2)(Rutile grade)	0.600 Kg
Hi Cure-A/ Hi Pack 115/PU 115 (Polyurethane Resin) (Solid Content 74.58%+-2%)	100000 Kg	PP1000 (Poly Propylene Glycol)	0.600 kg
		POLYESTER POLYOL xcp-3000H	0.0396 Kg
		POLYESTER POLYOL 3000PM	0.1012 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	26 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000106AM20
RA File Number	102404000007 AM20
Licence No and	1010060180/14/05/2019

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off. .	

Case No.	27 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000156AM20
RA File Number	102404000015 AM20
Licence No and Date	1010060189/03/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off. .	

Case No.	28 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000170AM20
RA File Number	102404000017 AM20
Licence No and Date	1010060198/07/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	29 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	EXCELEX BIOPOLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000220AM20
RA File Number	092404000152 AM20
Licence No and Date	0910067695/26/06/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that this case was approved earlier in meeting number NC/4/Meet/Jan/2021-22/14 dated 03.02.2022. Hence, the committee decided to withdraw the case.	

Case No.	30 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000227AM20
RA File Number	102404000023 AM20
Licence No and Date	1010060213/28/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	31 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000290AM20
RA File Number	102404000035 AM20
Licence No and Date	1010060234/30/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter	

with RA concerned. Hence, the case is disposed off.

Case No.	32 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000312AM20
RA File Number	102404000039 AM20
Licence No and Date	1010060241/13/08/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	33 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	COLOUR CHROMES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000363AM20
RA File Number	022404000085 AM20
Licence No and Date	0210209418/04/09/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2022 followed by a reminder on 16.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	34 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000387AM20
RA File Number	102404000051 AM20
Licence No and Date	1010060277/20/09/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter

with RA concerned. Hence, the case is disposed off.

Case No.	35 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000397AM20
RA File Number	102404000054 AM20
Licence No and Date	1010060282/30/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	36 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000399AM20
RA File Number	102404000053 AM20
Licence No and Date	1010060284/30/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off. .	

Case No.	37 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022

and Date	
HQ File Number	018305000429AM20
RA File Number	102404000061 AM20
Licence No and Date	1010060307/16/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	38 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	TARAK CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000452AM20
RA File Number	342404000211 AM20
Licence No and Date	3410045572/31/10/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.09.2020 followed by the reminder on 26.10.2021 and 10.03.2022. .Hence, the Committee decided to defer the case.	

Case No.	39 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	ONEST LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000455AM20
RA File Number	039404000601 AM20
Licence No and Date	0310832561/01/11/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.07.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	40 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000525AM20
RA File Number	052404000556 AM20
Licence No and Date	0510412876/12/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.(Reminder letter to be issued on 24.03.2022)	

Case No.	41 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000548AM20
RA File Number	052404000569 AM20
Licence No and Date	0510412945/17/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to ask the firm to upload the complete application detail on DGFT's New IT Portal for examination. Online reminder letter issued on 15.07.2021. Hence, the Committee decided to defer the case.(Reminder letter to be issued on 24.03.2022)	

Case No.	42 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	R K Products
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000557AM20
RA File Number	062404000072 AM20
Licence No and Date	0610039372/19/12/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts found out that this case pertain to NC VI. Hence, Committee transfers the case to the NC VI.	

Case No.	43 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022

HQ File Number	018305000607AM20
RA File Number	022404000156 AM20
Licence No and Date	0210209664/06/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.10.2020 followed by a reminder issued on 15.07.2021 and 10.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	44 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000646AM20
RA File Number	039404000815 AM20
Licence No and Date	0310834292/17/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022 1. As per details given 10% are obtained as heavies and residues. As such commercial value of heavies and residue are obtained. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	45 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000679AM20
RA File Number	052304000420 AM20
Licence No and Date	0510413511/03/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022. 1. The composition of export item does not match with the approve composition given I CIB registration.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	46 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000717AM20
RA File Number	039404000530 AM20
Licence No and Date	0310834900/17/02/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 23.03.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	47 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000785AM20
RA File Number	052404000766 AM20
Licence No and Date	0510413910/18/03/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
DRY SKIN RECOVERY CREAM	10000.0 Kg	Xiameter PMX245 Cyclosiloxane	50.00 Kg
		Stearic Acid BP Powder	178.500 Kg
		Hydroveg V V	510.00 Kg

		Fragrance EBA 12341	15.300 Kg
		Lexol EHP	306.00 Kg
		Cithrol GMS 30 SE	280.500 Kg
		Lanette O (Cetearyl alcohol)	280.500 Kg
		DK ESTER F-50	204.00 Kg
		DK ESTER F-160	71.400 Kg
		Keltrol CG F	20.400 Kg
		Disodium Edetate	10.200 Kg
		Glycerine BP/EP/USP	1020.00 Kg
		Propylene Glycol EP 28Kg	102.00 Kg
		WAS BP-EP Silk 783-L (White Soft Paraffin)	200.00 Kg
		Polysorbate 60	30.600
		Isopropyl Myristate	306.00
		Euxyl K340	102.00
		Corindon 100 (Alumina)	200.00
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	48 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000794AM21

RA File Number	052404000002 AM21
Licence No and Date	0510413960/04/04/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 10.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	49 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000804AM21
RA File Number	102404000002 AM21
Licence No and Date	1010060464/21/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	50 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000808AM21
RA File Number	039404000002 AM21
Licence No and Date	0310835973/26/04/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022 1. Specification fatty acid to be imported. 2. Specification solvent to be imported. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	51 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000814AM21
RA File Number	052404000018 AM21
Licence No and Date	0510414071/27/04/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 17.06.2020..Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	52 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000813AM21
RA File Number	052404000015 AM21
Licence No and Date	0510414070/27/04/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 17.06.2020. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	53 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	TARAK CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000856AM21
RA File Number	342404000013 AM21
Licence No and Date	3410046097/26/05/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 17.06.2020. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	54 / NC/4/MEET/Mar/202122/17
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Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000861AM21
RA File Number	102404000009 AM21
Licence No and Date	1010060511/28/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	55 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000862AM21
RA File Number	102404000010 AM21
Licence No and Date	1010060512/28/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	56 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000882AM21
RA File Number	102404000015 AM21
Licence No and Date	1010060521/04/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample	

Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

Case No.	57 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000901AM21
RA File Number	102404000021 AM21
Licence No and Date	1010060547/15/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	58 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000940AM21
RA File Number	052404000130 AM21
Licence No and Date	0510414540/03/07/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for want of Hard Copy from the firm. Letter on 21.08.2020 followed by a reminder on 18.11.2021.Hence, the committee decided to defer the case. (Reminder letter to be issued on 24.03.2022)	

Case No.	59 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000938AM21
RA File Number	052404000102 AM21
Licence No and	0510414543/03/07/2020

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 19.08.2020. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	60 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000944AM21
RA File Number	039504000197 AM21
Licence No and Date	0310837038/06/07/2020
Norms Committee Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022. 1. Details are given for product 'Ruthenium Trichloride' while export is 'Ruthenium oxide'. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	61 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	HUBERGROUP INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	018305000947AM21		
RA File Number	039404000222 AM21		
Licence No and Date	0310837059/07/07/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity (Kg)	IMPORT ITEMS:	Quantity (Kg)
NEW V SET UV CURABLE HS PROCESS CYAN/BLUE 15 PRINTING INK (Solid Resin content 84%+- 3%)(PIGMENT content 16%+- 3%)	1 Kg	ACRYLIC ACID	0.00843
		ACTIVATED COPPERPATHALOCYANINE BLUE	0.15272

		AEROSIL R 972 V (COLLODIAL FUMED SILICA)	0.01140
		ASPR 600 (COMMON GROUND-KAOLIN CLAY)	0.05014
		BETA ADDITIVE	0.01222
		BUTYLATED HYDROXYTOLUENE	0.00215
		CAUSTIC SODA FLAKES	0.00888
		CYCLOHEXANE	0.00165
		2,4 DIETHYLTHIOXANTHONE (DETX)	0.04940
		DIALLYL PHTHALATE PREPOLYMER (DAP A)	0.04164
		DI-TMP FLAKES	0.00945
		DPHA (DIPENTAERYTHRITOL HEXAACRYLATE)	0.02109
		EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.14117
		EDTA DISODIUM SALT	0.00104
		EFFUCEENGE-510 (NAPL) (TRI N HYDROXY-N- NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00105
		EPOXY RESIN YD-128 / DER 331	0.00038
		FINNTALC MO5N (TALC POWDER)	0.02318

		FUMED SILICA	0.02551
		GPTA - MIRAMER M-320	0.00724
		GUM ROSIN (BRAZILIAN)	0.00611
		HYDROCHLORIC ACID (PURE)	0.03054
		MEHQ	0.00011
		MIX XYLENE	0.00113
		OMNIPAL ASA (POLY(EHTYLENEGLYCOL) BIS (P-DIMETHYLAMINO BENZOATE)	0.03230
		PARA TOLUENE SULFONIC ACID	0.00013
		PHOTOINITIATOR 389	0.01938
		POLYESTER ACRYLATE - DITRIMETHYLOL PROPANE BASED WIT DIMER ACID)	0.25919
		POLYESTER ACRYLATE - DITRIMETHYLOL PROPANE BASED WITH ADIPIC ACID)	0.01400
		POLYESTER ACRYLATE - PENTAERYTHRITOL BASED WITH DIMER ACID)	0.13340
		PTFE WAX (SYNTHETIC PTFE RESIN)	0.02041
		SOLSPERSE 39000(100%ACTIVE PIGMENTARY SYNERGIST)	0.00847
		THICKENING AGENT	0.00079

		TOLUENE DI ISOCYANATE	0.00113
		ZIRCONIUM OCTOATE 22% (XYLENE BASE)	0.00006
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	62 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	SHIVAM ADDITIVES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	018305000970AM21		
RA File Number	132404000026 AM21		
Licence No and Date	1310049630/20/07/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from SION A – 2122 and ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
MICRO FOAM - BLOWING AGENT DNPT & AZODICARBONAMIDE BASED(Coating of 60% DNPT & 40% AZODICARBONAMIDE)	50000.0 Kg	HEXAMINE	22290.0 Kg
		SODIUM NITRITE	22050.0 Kg
		AZODICARBONAMIDE CRUDE (PURITY MINIMUM 97%)	20000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	63 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000978AM21
RA File Number	039404000224 AM21
Licence No and Date	0310837322/22/07/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Mar2021-22/17 dated 23.03.2022.

1. Material balance with their solid content for the manufacture of export item.
2. Chemical reaction of the manufacturing export item, giving molecular weight reactant and product indicating complete calculation and yield of the reaction.
3. Production of export item vis-à-vis consumption of import items for the last three years duly certified by C.A.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 23.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	64 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PROAMBIENTE SA
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305000985AM21
RA File Number	039504000238 AM21
Licence No and Date	0310837421/27/07/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	65 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001015AM21
RA File Number	102404000038 AM21
Licence No and Date	1010060629/18/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter	

with RA concerned. Hence, the case is disposed off.

Case No.	66 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001016AM21
RA File Number	102404000039 AM21
Licence No and Date	1010060630/18/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	67 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001053AM21
RA File Number	052404000266 AM21
Licence No and Date	0510415118/04/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 24.03.2022)	

Case No.	68 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001065AM21
RA File Number	052404000272 AM21
Licence No and Date	0510415169/10/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the	

committee decided to defer the case. (Hard copy letter to be issued on 24.03.2022)

Case No.	69 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001084AM21
RA File Number	052404000292 AM21
Licence No and Date	0510415265/18/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 24.03.2022)	

Case No.	70 / NC/4/MEET/Mar/202122/17
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001096AM21
RA File Number	102404000045 AM21
Licence No and Date	1010060665/25/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	71 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001097AM21
RA File Number	052404000311 AM21
Licence No and Date	0510415315/25/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the	

committee decided to defer the case. (Hard copy letter to be issued on 24.03.2022)

Case No.	72 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001105AM21
RA File Number	038604000265 AM20
Licence No and Date	0310838560/30/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021 followed by a reminder issued on 15.12.2021 and 10.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	73 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	PAREKH INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	018305001107AM21		
RA File Number	039504000374 AM21		
Licence No and Date	0310838585/30/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with Nil wastage as under:-			
Export Item	Quantity	Import item	Quantity
RUTHENIUM TRICHLORIDE (NET CONTENT OF RUTHENIUM min. 48.7%)	41.068 Kg	RUTHENIUM (PURITY 99.9%) UNWROUGHT OR IN POWDER FORM	20.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	74 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	BHANU DYES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001144AM21
RA File Number	039404000518 AM21
Licence No and Date	0310838948/16/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.07.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	75 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001145AM21
RA File Number	052304000230 AM21
Licence No and Date	0510415523/16/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	76 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	INDIA GLYCOLS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	018305001156AM21		
RA File Number	052304000194 AM21		
Licence No and Date	0510415633/26/10/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Fucoxanthin	2234.64 Kg	Phaeophyceae Tricornutum Dead Dried and Freezed (Non - Oil Seed) (Micro Algae)(ITCHHS-12122190)	12000.02 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	RATHI DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	018305001190AM21
RA File Number	318304000093 AM21
Licence No and Date	3110067916/09/11/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
SOLVENT YELLOW 82 (SY 82) (RATHIPON YELLOW 5205)	1 kg	1-Phenyl 3- Methyl 5 - Pyrazolone(PMP)	0.409 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	78 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00049635AM21
RA File Number	03AA04014942 AM21
Licence No and Date	0311000490/29/12/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022

1. Hard copy of the application with duly filled Annexure 4 E.
2. Manufacturing process indicating complete calculation for the requirement of inputs (both imported and indigenous), giving wastage separately.
3. Chemistry of the export item, giving molecular weight of reactant and products and yield.
4. Production of export item vis a vis consumption of raw materials for last three years duly certified by Chartered

Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	79 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	HQRNORM APPLY 00051469AM21		
RA File Number	05AA04019660 AM21		
Licence No and Date	0511000475/31/12/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Oxyflurofen 23.5% EC(Oxyflurofen 23.5% EC)	30000.0 Liters	Oxyfluorfen Technical	7120 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	80 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	HQRNORM APPLY 00051474AM21		
RA File Number	05AA04020111 AM21		
Licence No and Date	0511000468/31/12/2020		
Norms Committee Decision:			
. The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Glyphosate 41% SL (Acid Equivalent 360 g/L)	1 Liters	Glyphosate Technical	0.373 Kg

P(Glyphosate 41% SL (Acid Equivalent 360 g/L) P)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	81 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00053972AM21
RA File Number	05AA04019609 AM21
Licence No and Date	0511000543/04/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PENDIMETHALIN 33 % EC W/V(PENDIMETHALIN 33 % EC W/V)	5000.0 Liters	PENDIMETHALIN TECH 95 PCT MIN	1667.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	82 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	BRAKEWEL AUTOMOTIVE COMPONENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00058414AM21
RA File Number	05AA04020361 AM21
Licence No and Date	0511000670/08/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity

Glass Roving/Fibre /

Brake Linings and Clutch facing (Auto Parts) containing minimum 68% glass rovings/fibre/Chopped strand, 19.3% phenols and 6.46% Steel Wool fibres).	1MT	Chopped Strand (Different GradesStrand tex count 1200/2400	0.86 MT
		Phenol Melting Point : 80-90 Degree celsius	0.245 MT
		Steel Wool fibres of relevant thickness	0.082 MT
CLUTCH FACINGS/ BRAKE LININGS((AUTO PARTS)-With Asbestos) containing minimum 10.40% glass rovings, 19.5% phenols, 6.5% Steel wool fibre and 54.5% Asbestos	1 MT	Glass Rovings / Fibre /Chopped Strand tex count 1200/2400	0.132 MT
		Phenol Melting Point : 80-90 Degree celsius	0.247 MT
		Steel Wool fibres of relevant thickness	0.0824 MT
		Raw Asbestos (White Chrysotile)	0.692 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	83 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	INDUSTRIAL FILTERS & FABRICS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	HQRNORM APPLY 00083752AM21		
RA File Number	56AA04001997 AM21		
Licence No and Date	5611000114/13/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
DUST COLLECTION FILTER BAG MDE FROM	2560.0 Nos.	750GSM WOVEN FIBER GLASS FABRIC WITH AR	9571.20 Meter (12012 kg)

750GSM WOVEN FIBER GLASS Fabric (Net contain of Import Item Glass Fabric 9292.80 MTR - 11662 Kg		FINISH WITH PTFE MEMBRANE 165CM WIDTH	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	84 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	HQRNORM APPLY 00090778AM21		
RA File Number	03AA04025267 AM21		
Licence No and Date	0311001978/24/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Glass Fabric - TEJDO NEGRO	1 kg	Glass Filament Yarn (Relevant thickness)	0.8415 Kg
		FINISHING AGENT AND DYE	0.06424 kg
		Polyester Schaetti fix 386F/100-500 MY (<i>Hot Melt Scatter coat</i>)	0.179092 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	85 / NC/4/MEET/Mar/202122/17		
Case Status	Case Deferred		
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	HQRNORM APPLY 00098921AM21		
RA File Number	AA04028186 AM21		
Licence No and Date	0311002335/08/03/2021		

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 13.11.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).

Case No.	86 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00106668AM21
RA File Number	03AA04030650 AM21
Licence No and Date	0311002635/19/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 24.03.2022. Hence, the Committee decided to defer the case

Case No.	87 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00039544AM22
RA File Number	05AA04013919 AM22
Licence No and Date	0511002578/12/05/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 08.09.2021 followed by a reminder on 13.11.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 23.03.2022)

Case No.	88 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00044866AM22
RA File Number	03AA04008630 AM22
Licence No and Date	0311003872/18/05/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022

- i) Generic / chemical name of items of imports with its literature.
- ii) Manufacturing process indicating stage wise wastage of raw materials and application of export item.
- iii) Complete calculation for the requirement of inputs (both indigenous and imported) for the manufacture of export items.
- iv) Production of export product with corresponding consumption of imported raw material for the last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	89 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	SUDARSHAN CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00049126AM22
RA File Number	31AA04000986 AM22
Licence No and Date	3111000352/24/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PIGMENT RED 122 (CI No. 73915)(PR 122)	1 Kg	DIMETHYL SUCCINYLO SUCCINATE (DMSS)	0.790 Kg
		PHOSPHORIC ACID	1.123 Kg
		PHOSPHOROUS PENTOXIDE	2.025 Kg
		P TOLUIDINE (PARA TOLUIDINE)	0.910 Kg
		CAUSTIC SODA	0.409 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	90 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00100397AM22
RA File Number	03AA04017855 AM22
Licence No and Date	0311004074/26/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	91 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	SUMITOMO CHEMICAL INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	HQRNORM APPLY 00113537AM22		
RA File Number	03AA04014981 AM22		
Licence No and Date	0311004566/13/06/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
FLUROXYPYR TECHNICAL Purity 98% (FLUROXYPYR Methyl Ester)	1 Kg	4-Amino - 3,5 di chloro -6- fluoro pyridyl 2- oxy acetic acid methyl ester	0.795 Kg
		2- Octanol	0.385 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	92 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PROAMBIENTE SA
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00120577AM22

RA File Number	03AA04013191 AM22
Licence No and Date	0311004793/21/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	93 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00131230AM22
RA File Number	02AA04012575 AM22
Licence No and Date	0211000886/05/07/2021

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ratify the norms as applied with Nil wastage as under:-

Export Item	Quantity	Import item	Quantity
ANTICORR PRECOAT NR.13(ORGANIC CHEMICAL) (Mixture of Ethanediol, tetramethyl substituted dodecane diol and anionic sulfopropylated alkylalkoxylate, potassium salt (% Solid Content 92.0%)	19400.00 Kg	DICOLLOY LTS 300 (Fluid Watersoluble polymer Surfactant) ((% Solid Content 98.00%)	11000.0 Kg
		DICOLLOY MP (Dipropylene Glycol Monomethyl Ether) ((% Solid Content 99.00%)	1800.0 Kg
		DEFOAMER 1100 (Silicon Free Defoamer) ((% Solid Content 98.00%)	2100.0 Kg
		KATALYSATOR ST80 (Alkaline Powder Potassiumhydroxyde) ((%	1100.0 Kg

		Solid Content 98.00%)	
		PS BCN (Analytical Grade Propanesultone) ((% Solid Content 99.00%))	2000.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	94 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00139394AM22
RA File Number	03AA04003158 AM22
Licence No and Date	0311005393/15/07/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Metribuzin 70 Percent DF/WP/WDG(Metribuzin 70 Percent DF/WP/WDG)	1 Kg	1,2,4-Triazinone 94 Percent Min	0.7219 Kg
Metribuzin 75 Percent DF/WP/WDG(Metribuzin 75 Percent DF/WP/WDG)	1 Kg	1,2,4-Triazinone 94 Percent Min	0.774 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	95 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00152793AM22
RA File Number	03AA04056220 AM22
Licence No and Date	0311005830/03/08/2021

Norms Committee Decision:

. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022

1. Hard copy of the application with duly filled Annexure 4 E.
2. Manufacturing process indicating complete calculation for the requirement of inputs (both imported and indigenous), giving wastage separately.
3. Chemistry of the export item, giving molecular weight of reactant and products and yield.
4. Production of export item vis a vis consumption of raw materials for last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	96 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00154435AM22
RA File Number	03AA04057137 AM22
Licence No and Date	0311005914/05/08/2021

Norms Committee Decision:

. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022

1. Hard copy of the application with duly filled Annexure 4 E.
2. Manufacturing process indicating complete calculation for the requirement of inputs (both imported and indigenous), giving wastage separately.
3. Chemistry of the export item, giving molecular weight of reactant and products and yield.
4. Production of export item vis a vis consumption of raw materials for last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	97 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022

HQ File Number	HQRNORM APPLY 00156961AM22
RA File Number	03AA04060536 AM22
Licence No and Date	0311006032/09/08/2021
Norms Committee Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022 1. Hard copy of the application with duly filled Annexure 4 E. 2. Manufacturing process indicating complete calculation for the requirement of inputs (both imported and indigenous), giving wastage separately. 3. Chemistry of the export item, giving molecular weight of reactant and products and yield. 4. Production of export item vis a vis consumption of raw materials for last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	98 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00164681AM22
RA File Number	03AA04065260 AM22
Licence No and Date	0311006236/17/08/2021
Norms Committee Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022 1. Hard copy of the application with duly filled Annexure 4 E. 2. Manufacturing process indicating complete calculation for the requirement of inputs (both imported and indigenous), giving wastage separately. 3. Chemistry of the export item, giving molecular weight of reactant and products and yield. 4. Production of export item vis a vis consumption of raw materials for last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

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Case No.	99 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00166446AM22
RA File Number	05AA04071135 AM22
Licence No and Date	0511004221/19/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Clodinafop Propargyl 15 o/o WP(Clodinafop Propargyl 15 o/o WP)	1 Kg	5-CHLORO-2,3-DIFLUORO PYRIDINE CDFP	0.089 Kg
		R(+)-2-(4-HYDROXY PHENOXY) PROPIONIC ACID DHPPA	0.105 Kg
		PROPARGYL CHLORIDE	0.084 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	100 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00168903AM22
RA File Number	03AA04067436 AM22
Licence No and Date	0311006366/23/08/2021

Norms Committee Decision:

. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022

1. Hard copy of the application with duly filled Annexure 4 E.

2. Manufacturing process indicating complete calculation for the requirement of inputs (both imported and indigenous), giving wastage separately.
3. Chemistry of the export item, giving molecular weight of reactant and products and yield.
4. Production of export item vis a vis consumption of raw materials for last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	101 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00172371AM22
RA File Number	03AA04067299 AM22
Licence No and Date	0311006507/27/08/2021

Norms Committee Decision:

. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022

1. Hard copy of the application with duly filled Annexure 4 E.
2. Manufacturing process indicating complete calculation for the requirement of inputs (both imported and indigenous), giving wastage separately.
3. Chemistry of the export item, giving molecular weight of reactant and products and yield.
4. Production of export item vis a vis consumption of raw materials for last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	102 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00172446AM22
RA File Number	05AA04071262 AM22

Licence No and Date	0511004376/27/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	103 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00172458AM22
RA File Number	05AA04072118 AM22
Licence No and Date	0511004378/27/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	104 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00174021AM22
RA File Number	03AA04073253 AM22
Licence No and Date	0311006565/31/08/2021
Norms Committee Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022 1. Hard copy of the application with duly filled Annexure 4 E. 2. Manufacturing process indicating complete calculation for the requirement of inputs (both imported and indigenous), giving wastage separately. 3. Chemistry of the export item, giving molecular weight of reactant and products and yield. 4. Production of export item vis a vis consumption of raw materials for last three years duly certified by Chartered Accountant.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	105 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00189988AM22
RA File Number	03AA04064281 AM22
Licence No and Date	0311007131/21/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	IMPORT ITEMS	Quantity (Kg)
New V XE MGA CRS MAX TRANS WHITE (solid Resin content 100%+- 3%)	1 Kg	AEROSIL R 972 V (COLLODIAL FUMED SILICA)	6.061
		BUTYLATED HYDROXY TOULENE	0.215
		EFFULGENCE-510 (NPAL) TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.108
		LITHOSPERSE 7005 CS (Kaolin Clay)-82441	3.333
		POLYESTER ACRYLATE - D (MGA)	81.12
		POLYETHER ACRYLATE (MGA)	6.061
		SOLSPERSE 39000 (100 PER CENT ACTIVE PIGMENTARY SYNERGIST)	0.083
		TMPEOTA - EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (	1.83

		FINN TALCMO5n (Talc Powder)	2.222
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	106 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00197806AM22
RA File Number	05AA04087468 AM22
Licence No and Date	0511005084/29/09/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022.	
1. Complete chemistry, mol. weight, % yield on molar basis and other technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	107 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00203513AM22
RA File Number	05AA04088095 AM22
Licence No and Date	0511005224/05/10/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	108 / NC/4/MEET/Mar/202122/17
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Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00204571AM22
RA File Number	03AA040103926 AM22
Licence No and Date	0311007533/06/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	109 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00226767AM22
RA File Number	05AA04092932 AM22
Licence No and Date	0511005696/26/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	110 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	BRAKEWEL AUTOMOTIVE COMPONENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00244137AM22
RA File Number	05AA04093931 AM22
Licence No and Date	0511005974/08/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	111 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred

Party Name	BRAKEWEL AUTOMOTIVE COMPONENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00244151AM22
RA File Number	05AA04093626 AM22
Licence No and Date	0511005977/08/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.02.2022 followed by a reminder on 09.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 24.03.2022).	

Case No.	112 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	UPL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	HQRNORM APPLY 00247780AM22		
RA File Number	03AA040117237 AM22		
Licence No and Date	0311008431/10/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
OLOA 262 (ZnDTP)(OLOA 262 (ZnDTP)) (Zinc Alkyl di Thiophosphate 65%-70%)	1 Kg	SECONDARY BUTYL ALCOHOL(SBA)	0.328
		METHYL ISO BUTYL CARBINOL (MIBC)	0.147
		YELLOW PHOSPHORUS	0.084
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	113 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	HQRNORM APPLY 00256725AM22		
RA File Number	05AA04096028 AM22		

Licence No and Date	0511006168/18/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
CHLORPYRIFOS 50 % EC	1 Liter	Chlorpyrifos Technical 97% Tech	0.5025 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	114 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00276712AM22
RA File Number	08AA04034890 AM22
Licence No and Date	0811003322/06/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 23.03.2022. Hence, the Committee decided to defer the case	

Case No.	115 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00276716AM22
RA File Number	08AA04035197 AM22
Licence No and Date	0811003323/06/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 23.03.2022. Hence, the Committee decided to defer the case	

Case No.	116 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022

and Date	
HQ File Number	HQRNORM APPLY 00292947AM22
RA File Number	05AA040108625 AM22
Licence No and Date	0511007060/21/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 23.03.2022. Hence, the Committee decided to defer the case	

Case No.	117 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00300048AM22
RA File Number	05AX04000370 AM22
Licence No and Date	0511007295/28/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 23.03.2022. Hence, the Committee decided to defer the case	

Case No.	118 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00300050AM22
RA File Number	05AX04000371 AM22
Licence No and Date	0511007296/28/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 23.03.2022. Hence, the Committee decided to defer the case	

Case No.	119 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00329484AM22
RA File Number	03AA040108393 AM22
Licence No and	0311010823/24/01/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 23.03.2022. Hence, the Committee decided to defer the case	

Case No.	120 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00339156AM22
RA File Number	03AX04001045 AM22
Licence No and Date	0311011020/01/02/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 23.03.2022. Hence, the Committee decided to defer the case	

Case No.	121 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00341976AM22
RA File Number	05AX04000835 AM22
Licence No and Date	0511008556/03/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022 1. CIB registration with the approved composition of export item. 2 Density of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	122 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00345761AM22

RA File Number	05AX04000511 AM22		
Licence No and Date	0511008621/07/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
GLYPHOSATE 41% SL	1 Liter	GLYPHOSATE TECHNICAL 95%	0.373 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	123 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	HQRNORM APPLY 00349959AM22		
RA File Number	03AX04001193 AM22		
Licence No and Date	0311011298/10/02/2022		
Norms Committee Decision:			
. The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
NittoPhase HL Me-A-(N-Bz)(Research Chemical)	65 Kg	Nittophase HL Solid Support (Cross linked polystyrene Resin Base) Polymer Bead	54.60 Kg
		DMT-2'-O-Me-A(Bz)-3'-O-succinate, TEA salt OR 5'-O-DMT 2'-O-Methyl-Adenosine(N-Bz) Succinate TEA salt powder (Loading Mol.)	21.19 Kg
		O-(benzotriazole-1-yl)-N,N,N',N'-tetramethyluronium hexafluorophosphate (HBTU) Crystalline powder	11.31 Kg

		N-methylimidazole (NMI)/ 1-methylimidazole	36.47 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	124 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00356321AM22
RA File Number	08AX04000411 AM22
Licence No and Date	0811004066/15/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 23.03.2022. Hence, the Committee decided to defer the case	

Case No.	125 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00356318AM22
RA File Number	08AX04000410 AM22
Licence No and Date	0811004065/15/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 24.03.2022)	

Case No.	126 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00357033AM22
RA File Number	31AX04000065 AM22
Licence No and Date	3111001089/16/02/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022.

1. Exact chemical name of export.
2. % Yield on all three steps of manufacturing.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	127 / NC/4/MEET/Mar/202122/17
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00358501AM22
RA File Number	05AX04000934 AM22
Licence No and Date	0511009314/17/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
GLYPHOSATE 41% SL	1 Liter	GLYPHOSATE TECHNICAL 95%	0.373 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	128 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00362065AM22
RA File Number	02AX04000153 AM22
Licence No and Date	0211001993/21/02/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022.

1. Exact chemical name and composition of export product with solid content.

2. Exact name of import item with solid content.
3. Material balance of import and export on solid content basis.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	129 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00362066AM22
RA File Number	02AX04000154 AM22
Licence No and Date	0211001994/21/02/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022.

1. Exact chemical name and composition of export product with solid content.
2. Exact name of import item with solid content.
3. Material balance of import and export on solid content basis.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	130 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00362324AM22
RA File Number	02AX04000156 AM22
Licence No and Date	0211001997/21/02/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/201-22/17 dated 24.03.2022.

1. COA of import item with chemical name and % solid content.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 24.03.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	131 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00363706AM22
RA File Number	03AX04000849 AM22
Licence No and Date	0311011670/22/02/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 23.03.2022. Hence, the Committee decided to defer the case	

Case No.	132 / NC/4/MEET/Mar/202122/17		
Case Status	Case Approved		
Party Name	SV PLASTOCHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022		
HQ File Number	HQRNORM APPLY 00373714AM22		
RA File Number	31AX04000076 AM22		
Licence No and Date	3111001127/03/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
STANNIC CHLORIDE (ANHYDROUS)(STANNIC CHLORIDE (ANHYDROUS))	1.0 Kg	TIN INGOTS	0.478 Kg/Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	133 / NC/4/MEET/Mar/202122/17
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202122/ 17 and 23/03/2022
HQ File Number	HQRNORM APPLY 00375415AM22
RA File Number	05AX04001004 AM22
Licence No and Date	0511010680/04/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 23.03.2022. Hence, the Committee decided to defer the case